

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1752  
ANSWERED ON:04.12.2006  
ENVIRONMENTAL IMPACT OF CONSTRUCTION PROJECT  
Tripathy Shri Braja Kishore

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether it is necessary to obtain environment impact assessment certificate for all construction projects in the country;
- (b) if so, the details of the guidelines issued by the Government in this regard;
- (c) whether cases of violation of guidelines have come to the notice of the Government; and
- (d) if so, the steps taken by the Government for compliance of the guidelines?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI NAMO NARAIN MEENA)

- (a) & (b) Yes, Sir. According to the provisions of the Environmental Impact Assessment Notification of 14th September 2006, the Building and Construction Projects with built up area more than or equal to 20,000 square meters (sq.mts) and Townships and Area Development projects covering an area more than or equal to 50 hectare (ha) and/or built up area more than or equal to 1,50,000 sq.mtrs. are required to seek prior Environmental Clearance (EC).
- (c) A few cases of violation of the earlier EIA notification 1994 have come to the notice of the Government.
- (d) Monitoring of EC conditions, by this Ministry's Regional Offices and the State Pollution Control Board/Union Territory Pollution Control Committee concerned is stipulated when according Environment Clearance and project proponents are also directed to submit six monthly compliance reports to them.